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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1301/96

DATE OF ORDER : 19-02-1997.

Between :-

1. S.K.Masthan
2. S.E.P.C.S.R.Patrudu

.. Applicants

And

1. Union of India rep. by General Manager,
SC Rlys, Rail Niayam, Sec'bad.
2. Chief Personal Officer,
SC Rlys, Rail Niayam, Sec'bad.
3. Divisional Railway Manager,
SC Rlys, Vijayawada.
4. R.Venkatesh
5. D.Rama Rao
6. U.Babu Rao
7. D.Anjanayya

.. Respondents

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Counsel for the Applicants : Shri C.Dhananjaya

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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...2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

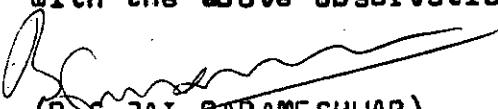
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Heard Shri Dhananjaya for the applicant and Shri K.Siva Reddy, learned standing counsel for the respondents.

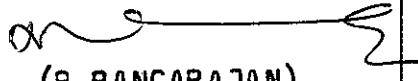
2. This O.A. is filed with a prayer to call for the records relating to impugned promotion lists T/57/1995 No.B/P 535/VI/7/VOL.VIII, dt.8-5-95 and T/58/1995 No.B/P 535/VI/7/VOL.VIII dt.8-5-95 and also as that of Respondent No.7 who was promoted by separate proceedings and quash the said promotions of respondents 4 to 7 which are not in accordance with principles laid down by Supreme Court with a consequential direction to respondents 1 to 3 to strictly implement the principles laid down by Supreme Court in maintaining 77 $\frac{1}{2}$ % of posts to OC candidates with effect from 10-2-95 by replacing reserved candidates who are in Excess in Operation duly promoting OC candidates with immediate effect and pass such order or orders.

3. Now it is stated that the applicants have been considered and empanelled for the post of Passenger Gourd in the grade of Rs.1400-2600. In view of the above, the OA does not survive. Hence the OA is to be dismissed. However, the applicants are at liberty to file the representation if some of their rights are not granted to them in the promoted grade and if they are aggrieved by the reply of the respondents they are at liberty to take such action as provided in the law.

4. With the above observations, the OA is disposed of. No costs.


(B.S.JAI PARAMESHWAR)

Member (J)


(R.RANGARAJAN)

Member (A)

(9/2/97) Dated: 19th February, 1997.

Dictated in Open Court.

24. Registration (S)

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Copy to:-

1. The General Manager, S.C.Rlys, Union of India, Railnilayam, Secunderabad.
2. Chief Personnel Officer, S.C.Rlys, Railnilayam, Sec'bad.
3. Divisional Railway Manager, S.C.Rlys, Vijayawada.
4. One copy to Sri. C.Dhananjaya, advocate, CAT, Hyd.
5. One copy to Sri. K.Siva Reddy, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rsm/-

28/4/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED:

19/2/97

Order/Judgement
R.P/C.P/M.A. NO.

O.A. NO.

13/1/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

